

Central Administrative Tribunal
Principal Bench
New Delhi

C.P.No.259/2015

in

O.A.No.294/2015

Order Reserved on: 11.09.2015

Order pronounced on 15.09.2015

Hon'ble Shri V. Ajay Kumar, Member (J)

Hon'ble Shri P. K. Basu, Member (A)

Naresh Kumar Sharma
S/ Jaisingh, aged 53 years,
Under transfer to NSSO (FOD,
Ministry of Statistics & PI, Chennai
(last post held
Deputy Director General,
NSSO (FOD Hq),
Ministry of Statistics & PI
East Block-VI, R. K. Puram,
New Delhi 110 066.

.... Applicant

(Applicant in person)

Versus

1. Union of India
Through Chief Statistician of India and Secretary
Ministry of Statistics & PI
S. P. Bhawan, Sansad Marg,
New Delhi 110 001.
2. Dr. T. C. A. Anant
Working as
Chief Statistician of India and Secretary
Ministry of Statistics & PI
S. P. Bhawan, Sansad Marg,
New Delhi 110 001.
3. Additional Director General
NSSO (FOD Hq),
Ministry of Statistics & PI,

East Block-VI,
R. K. Puram,
New Delhi 110 066.

.... Respondents.

(By Advocate: Sh. R.K.Jain)

ORDER

By Shri V. Ajay Kumar, Member (J):

Heard the applicant, who appeared in person, and also Shri R.K.Jain, the learned counsel for the respondents, and perused the pleadings on record.

2. The Contempt Petition has been filed complaining non-implementation of the orders of this Tribunal in OA No.294/2015 dated 12.02.2015. This Tribunal disposed of the aforesaid OA as under:

"23. In view of the facts and discussions made above, we find that in respect of both the aforesaid issues, we are satisfied that due composite transfer advance has not been paid to the applicant as per his entitlement and a good deal of effort is being vested within the department which could have been better utilised to things of national interest in denying salary to the applicant. Therefore, we direct

1. That the applicant will apply, upon receipt of copy of this order, for TA as per his entitlement to the respondents, who will sanction and pay the same to him within a period of three days of such application being received. The applicant shall join his new place of posting without availing joining time.

2. Salary and allowances for the period from 01.10.2014 till his joining to the transferred place will be paid to him by the controlling authority at FOD Chennai within 15 days of his joining. There shall be no order as to costs."

3. The respondents, vide their reply to the CP, submitted that they have fully complied with the orders of this Tribunal and also enclosed Annexure R1, Office Memorandum dated 13.05.2015, to that effect.

The applicant has also not disputed the fact of payments made by the respondents, in pursuance of the orders of this Tribunal.

4. In the circumstances and in view substantial compliance of the orders of this Tribunal, the CP is closed. Notices are discharged. No costs.

(P. K. Basu)
Member (A)

(V. Ajay Kumar)
Member (J)

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